

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4502  
ANSWERED ON:20.12.2012  
RENEWABLE ENERGY CERTIFICATES  
Paswan Shri Kamlesh

**Will the Minister of POWER be pleased to state:**

- (a) whether the Central Electricity Regulation Commission has issued guidelines for issuance of Renewable Energy Certificates to allow the sale of bagasse cogeneration in sugar mills;
- (b) if so, the details of these guidelines and the States which have given effect to them so far, State-wise;
- (c) whether there are additional restrictions placed on sugar mills from selling surplus power from bagasse cogeneration;
- (d) if so, the details thereof;
- (e) whether there is a proposal to relax or remove these restrictions to allow the development of renewable energy generation; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : The Central Electricity Regulatory Commission (CERC) has notified the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, which provide for the issuance of Renewable Energy Certificates (RECs) for generation of electricity from renewable energy sources, including bagasse based cogeneration subject to fulfillment of eligibility specified in the regulations. RECs can be traded through the Power Exchanges.

(b) : Salient features of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 are at Annex- I.

Twenty Eight State Electricity Regulatory Commissions/Joint Electricity Regulatory Commissions have issued their State specific REC Regulations, wherein it is recognized that the RECs issued under the CERC REC Regulations is a valid instrument for fulfillment of renewable purchase obligation by the obligated entities in their States. The list of these States is at Annex-II.

(c) : No restriction has been specified in the REC Regulations of the CERC on the sugar mills for selling surplus power from the bagasse based cogeneration.

(d) to (f) : Do not arise in view of reply to (c) above.